
(2019) 02 CHH CK 0154

Chhattisgarh High Court

Case No: Miscellaneous Criminal Case (MCRC) No. 809 Of 2019

Pintu Kumar @ Ashish
Tanwar

APPELLANT

Vs

State Of Chhattisgarh

RESPONDENT

Date of Decision: Feb. 11, 2019

Acts Referred:

- Code Of Criminal Procedure, 1973 - Section 439
- Indian Penal Code, 1860 - Section 366, 376, 506(B)

Hon'ble Judges: Prashant Kumar Mishra, J

Bench: Single Bench

Advocate: BL Dembra, Sudeep Verma

Final Decision: Dismissed

Judgement

Prashant Kumar Mishra, J

1. Heard.

2. This is an application filed under Section 439 of the Code of Criminal Procedure for grant of regular bail to the applicant, who has been arrested in

correction with Crime No.34/2016, registered at Police Station Bango District Korba (CG) for the offence punishable under Sections 366, 376, 506(B)

of IPC.

3. Having seen the papers, it is not possible for this Court to take any different view in the matter at this stage.

4. Accordingly, the bail application is dismissed. The trial Court shall do well to dispose of the trial at the earliest.